

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

(MP) IA 147 of 2020 with IA 148 of 2020 in IA 612 of 2019 in
TP 33 of 2019 with IA 8 of 2019 with IA 521 of 2019 with
IA 79 of 2020 in in TP 33 of 2019 in CP (IB) 67 of 2018

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
NATIONAL COMPANY LAW TRIBUNAL , INDORE BENCH ON 22.10.2020**

Name of the Company: Madhya Pradesh State Industrial Development
Corporation Ltd
V/s
Siddharth Tubes Ltd

Section: 7/ Rule 11/60(5) /19 of IBC,2016

ORDER

Learned Counsel Ms. Natasha Shah appeared for the Applicant in IA 147 of 2020, IA 148 of 2020, IA 521 of 2019. Learned Counsel Ms. Soumya Sharma appeared for the Respondent no. 1 & 3 in IA 8 of 2019 and IA 521 of 2019. Learned Counsel Mr. Vijayesh Atre appeared for the Respondent no. 14 in IA 8 of 2019. Learned Counsel Mr. Rohit Dubey appeared for Respondent no. 13 in IA 8 of 2019. Learned Counsel Mr. Vishal Raval appeared for the Applicant in IA 79 of 2020. Learned Counsel Mr. Kardam M on behalf of Learned Counsel Mr. Arjun Sheth appeared.

IA No. 147 of 2020 is filed by the IRP claiming his fees and costs incurred during the Corporate Insolvency Resolution Process. The Corporate Debtor now in process of liquidation, we allow Interim Resolution Professional to submit his claim before Liquidator and Liquidator shall consider the same with priority.

With the aforesaid observation IA No. 147 of 2020 stands disposed of.

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IA 148 of 2020 is filed for security agency charges. We direct agency to submit claim to liquidator and the liquidator to consider this claim as per rules.

With this direction IA No. 148 of 2020 stands disposed of.

IA 8 of 2019 is filed by the Resolution Professional. Learned Counsel for the Respondent no. 14 submitted that he has already filed his reply. Learned Counsel for the Respondent no. 1 & 3 has also filed their reply. No one appeared for the Respondent no. 4,5,6,7,9 to 12 and 15 to 16.

No further reply shall be considered.

The matter stands adjourned to 11.12.2020.

IA 521 of 2019 is filed by then Resolution Professional but now order of liquidation is already passed. Liquidator to file fresh application u/s 35(n) of the IBC, 2016 if he desires so. In view of this, this application becomes infructuous hence, stands disposed of.

Accordingly, IA No. 521 of 2020 stands disposed of being infructuous.

IA 79 of 2020 is filed registered Valuer claiming his fees and some compensation. since, order of liquidation is already passed, we direct Valuer to submit his claim before liquidator and liquidator to consider the same as per rules.

With this observation IA No. 79 of 2020 stands disposed of.

List IA No. 8 of 2019 on 11.12.2020


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)

Dated this the 22nd day of October, 2020.